To Vacate The Unauthorized Possession.

*219. **SH. RAM NIWAS, M.L.A.:** Will the Urban Local Bodies Minister be pleased to state whether there is any proposal under consideration of the Government to get the unauthorized possession vacated on Government land near telephone exchange falling under Municipal Council, Narwana; if so, the time by which the above said land is likely to be vacated?

ANIL VIJ, URBAN LOCAL BODIES MINISTER

Sir,

As per information provided by Executive Officer, Municipal Council, Narwana the unauthorized construction was stopped on 07.01.2020 and then again on 15.01.2020. Upon the notice served to the encroachers by the Municipal Council, Narwana on 07.01.2020 under section 208 of Haryana Municipal Act, 1973, Ld. Civil Court has granted status quo in favour of Municipal Council, Narwana upto 13.03.2020.

अवैध कब्जे को खाली कराना

*219 श्री राम निवास, एम०एल०ए०: क्या शहरी स्थानीय निकाय मंत्री कृपया बताएंगे कि क्या टेलीफोन एक्सचेंज के नजदीक नरवाना नगर परिषद् के अन्तर्गत आने वाली सरकारी भूमि पर अवैध कब्जे को खाली करवाने का कोई प्रस्ताव सरकार के विचाराधीन है; यदि हां, तो उपरोक्त भूमि के कब तक खाली करवाए जाने की संभावना है ?

अनिल विज, शहरी स्थानीय निकाय मंत्री

महोदय,

कार्यकारी अधिकारी, नगर परिषद्, नरवाना द्वारा प्रदान की गई जानकारी के अनसार अनाधिकृत निर्माण को 07.01.2020 तथा फिर 15.01.2020 को रोक दिया गया था। नगर परिषद्, नरवाना द्वारा दिनांक 07.01.2020 को अतिक्रमणकारियों को हरियाणा नगर पालिका अधिनियम, 1973 की धारा 208 के तहत दिए गए नोटिस पर माननीय सिविल कोर्ट द्वारा दिनांक 13.03.2020 तक नगर परिषद्, नरवाना के पक्ष में यथास्थिति का आदेश दिया है।

Note For the Pad

It is submitted regarding Govt. land of Municipal Council, Narwana near Telephone exchange, Narwana on Patiala road, L.I.C. road that one Shri Krishan Mor S/o Sh. Zile Singh Mor has encroached upon this land. Unauthorized construction was stopped at the spot by the Municipal Council, Narwana on 07.01.2020 and a notice under section 208 of Haryana Municipal Act, 1973 vide letter no. 89 dated 07.01.2020 was served to him to remove this encroachment. But the encroacher again started construction on the spot on 15.01.2020 which was again stopped by the Municipal Council, Narwana. Before this, in the year 2018 public toilets were being constructed by the Municipal Council Narwana which was stopped by Shri Krishan Mor saying that the land belonged to him. The mutation of this land was got executed on 21.01.2019 in the name of pana shamlat mor patti and chopra patti. Municipal Council, Narwana has challenged this mutation executed in the name of pana shamlat mor patti and chopra patti, in the Hon'ble Court of Sh. Munish Kumar Nagar (SDJM). Municipal Council, Narwana has vide letter no. 279-81 dated

20.02.2020 apprised Deputy Commissioner & Tehsildar about this wrong mutation and requested to re-consider it. On the basis of record taking cognizance Tehsildar has rejected the earlier mutation executed in the name of pana shamlat mor patti and chopra patti and executed the mutation in favour of Municipal Council, Narwana. Hon'ble Court has granted status quo on 17.05.2019 upto 13.03.2020 in favour of Municipal Council. But the encroacher has again started the construction in violation of Hon'ble Court orders. Legal advice has been obtained by the Municipal Council. In accordance with the legal advice, a contempt of court petition is being filed against the encroacher. Further action in the matter will be taken after final decision of Hon'ble Court.